

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

**MAIN CASE No: W.P.No.24486 of 2026
PROCEEDING SHEET**

Sl. No	DATE	ORDER	OFFICE NOTE.
1.	27.08.2026	<u>NJS,J & TCDS, J</u> Heard the learned counsel for the petitioner. Also heard Mr.C.Upendra, learned counsel representing the learned Standing Counsel for 7th respondent University. Referring to Eligibility Certificate Ex.P8 dated 05.08.2026 learned counsel for petitioner <i>inter alia</i> submits that when the competent Medical Assessment Board, GGH, Kurnool certified that the petitioner is eligible for PwBD reservation with reasonable accommodation, the impugned online proceedings dated 22.08.2026 of the 7th respondent that the petitioner is not eligible for Medical Course is illegal, arbitrary, unjust etc. He submits that the action of the 7th respondent University in rejecting the admission of petitioner into MBBS course under PwBD category without conducting medical examination by a team of Doctors/ Medical Board as per the Judgment of the Hon'ble Supreme Court in <i>Om Rathod vs. Director of Health Services and others</i>¹ is un-sustainable. While stating that only verification of the documents submitted by the petitioner was done by the University, but not the physical examination of the petitioner, learned counsel seeks an interim direction to the 7th respondent to get the petitioner physically examined by Medical Assessment Board, which is constituted in terms of the said judgment. On the other hand, Mr.C.Upendra, while placing a copy of the Eligibility Certificate issued by the Medical	

¹ 2014 SCC online SC 3130

		Assessment Board constituted by the University submits that the petitioner was physically examined by the said Board on 19.08.2026 and as per the findings recorded by the team of Doctors, the candidate/petitioner cannot perform certifiable procedural skills as mentioned in UGMEB/NMC/Rules and Regulations and the petitioner is having Radial club hand with absence of thumb. On specific instructions, he asserts that the Medical Assessment Board constituted by the 7th respondent University is in tune with the directions of the Hon'ble Supreme Court in Om Rathod's case and Dr.A.Y.Rao, Principal, Siddartha Medical College, Vijayawada/ Chairman of the Board is a person with disability. He has also drawn our attention to Ex.P10 i.e., Certificate For Person With Disability dated 20.12.2014 wherein the percentage disability of the petitioner is mentioned as 90%. He submits that as the disability of the petitioner was assessed by a Competent Medical Board, which was constituted in terms of the decision rendered by the Hon'ble Supreme Court, no directions at this stage may be granted and seeks short accommodation to file counter affidavit along with the relevant documents pertaining to constitution of the Medical Board, qualifications etc., of the team of Doctors. List on 31.08.2026. NJS, J TCDS, J sj	
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